

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †3405**

TO BE ANSWERED ON THE 01ST JANUARY, 2019/ PAUSHA 11, 1940 (SAKA)

INCLUSION OF 'HO' LANGUAGE

†3405. SHRI LAXMAN GILUWA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to include the 'Ho' language in the 8th schedule of the constitution keeping in view the development of the tribal people;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Union Government has received any proposal from the State Government of Jharkhand for inclusion of 'Ho' language in the 8th schedule of the Constitution; and

(d) if so, the details thereof and the outcome of the action taken in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): At present there are demands for inclusion of 38 languages including Ho in the Eighth Schedule to the Constitution. These are:

(1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhandi, (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujjari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21)

Kumaoni (Pahari), (22) Kurukh, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shourseni (Prakrit), (36) Siraiki, (37) Tenyidi and (38) Tulu.

Recommendation for inclusion of 'Ho' language in the Eighth Schedule to the Constitution has been received from the State Government of Jharkhand. However, there is no established set of objective criteria for inclusion of languages in the Eighth Schedule to the Constitution. As the evolution of dialects and languages is a dynamic process, influenced by social, economic and political developments, it is difficult to formulate any criterion for inclusion in the English Schedule to the Constitution. Two previous attempts, through the Pahwa Committee (1996) and Sitakant Mohapatra (2003) Committees to evolve such criteria have not borne fruit.
